

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.238/2003

New Delhi, this the 3rd day of February, 2003

HON'BLE MR. SHANKER RAJU, MEMBER (J)

Hans Raj, S/o Shri Raghua,  
R/o 692, Raj Nagar, Padam Colony,  
New Delhi

..... Applicant  
(By Advocate : Shri R.K. Shukla

Versus

1. The General Manager,  
Northern Railway,  
Headquarters, Baroda House,  
New Delhi - 110 001

2. The Chief Administrative Officer,  
(Construction), Northern Railway,  
Kashmere Gate, Delhi-110 006, and

3. The Permanent Way Inspector  
(Construction), Northern Railway,  
Kashmere Gate,  
Delhi - 110 006

..... Respondents

O R D E R (Oral)

The applicant was engaged as Casual Khalasi  
w.e.f. 27.1.1982 and had worked as such upto 9.2.1982.

The applicant was disengaged on 10.2.1982. His  
contention is that his name still exists in the Live  
Casual Labour Register (L.C.L.R.). Applicant claims that  
he has been making representations for considering his  
re-engagement and further regularisation. He has also  
served a legal notice upon the Respondents on 3.12.2002  
but without any response for further regularisation.

2. In this view of the matter, interest of justice  
would be met if the present OA is disposed of at the  
admission stage itself by treating the present OA as a  
representation, and respondents are directed to dispose  
of it by considering the claim of the applicant in the

(2)

light of the provisions contained in the Railway Board's circular dated 28.2.2001 by passing a detailed and speaking order within two months from the date of receipt of a copy of this order. I order accordingly.

3. Let a copy of this order be sent to the respondents along with a copy of the OA.

S. Raju  
(SHANKER RAJU)  
MEMBER (J)

/pkr/